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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2467/2003

This the 10th day of October, 2003

~~ HON'BLE SH. KULDIP SINGH, MEMBER (J)

Lalita Prasad,
O.T. Assistant (Retd.),
N.Rly. Central Hospital
Basant Lane, New Delhi-110001.

Resident of D-157, Sonia Vihar,
near M.C.D. School, Delhi-110057.

(By Advocate: Sh. R.K. Sarkar)

Versus

Union of India through

1. General Manager
Northern Railway,
Baroda House,
New Delhi-110001.
2. Medical Director,
N.Rly. Central Hospital
Basant Lane, New Delhi-110001.
3. Divisional Superintending Engineer (Estates),
Northern Railway,
Delhi Division,
DRM Office,
State Entry Road,
New Delhi-110001.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has a grievance that at the time of retirement a sum of Rs.70,879/- has been deducted from his DCRG amount. Applicant is stated to have made a representation vide Annexure A-3 and A-4 dated 13.3.2003 and 30.4.2003. Applicant informs that no order has been passed on his representation nor the applicant has ever been informed on what account the amount is being deducted.

2. Considering the fact that the representation made by the applicant is still pending, OA can be disposed of at this

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stage itself with a direction to the respondents to decide the representations within a stipulated period.

3. Accordingly, OA stands disposed of with the direction to the respondents to pass a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order. If any grievance survives, applicant is at liberty to agitate afresh.



(KULDIP SINGH)
Member (J)

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